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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.- 11 OF 2025

I.A NO.- 94 OF 2025

IN THE MATTER OF:

ARUNA KUMAR JENA AND OTHERS APPLICANTS

VERSUS

STATE OF ODISHA AND ORS RESPONDENTS

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PLACE: Bhubaneswar

DATE: 31/10/2025

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE

Plot 2132/4814, Nageswartangi, Bhubaneswar 751002 Cell-9437279278,

Email: sankarprasadpani@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14(1), 15 of the National Green Tribunal Act 2010)

ORIGINAL APPLICATION NO.-11 OF 2025

I.A NO.- _____ OF 2025

IN THE MATTER OF:

ARUNA KUMAR JENA AND OTHERS

APPLICANTS

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

I.A FOR STAY OF MINING OPERATION IN BAJABATI CLUSTER

SERIAL NO.-3 AND 5

IT IS MOST RESPECTFULLY SHOWETH

I, Subash Chandra Jena, S/o- Sukadev Jena, Aged about 61 years, At Kanpur, Po-Thannual, Dist- Jajapur, Pin- 755024, do hereby solemnly affirm, and declare That I am one the applicants in the above-mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit,



1. That the original application was filed challenging the illegal operation of Road Metal Quarries in BAJABATI BSQ 3 and 5 (CLUSTER SL NO.3) under Dharmasala Tahasil of Jajpur district in Odisha.
2. Previously I A No 43 of 2025 was filed on **7th April 2025** seeking a direction to stay operation of the stone quarry. On 10th July 2025 the matter was listed and Hon'ble NGT granted **two more weeks to the DDM** to file the report did not allow the IA. It is pertinent to mention that this OA, Notice was issued on **23rd Jan 2025** to file **the reply within 4 weeks** and thereafter has been listed on 7/04/2025, 10/07/2025, 17/09/2025 and now listed for hearing on 3/11/2025. It has been around 10 months since the Notice issued in the matter and as of now the report regarding volumetric exvation of mineral is still not been filed.
3. That the IA No 43 Of 2025 was listed on 10th July 2025 with a prayer to stop operation of the quarry. The relevant part of the Order is reproduced as follows

“Para 13-Mr. Sankar Prasad Pani, learned Counsel for the Applicant is pressing his I.A. No.43/2025/EZ wherein the following prayer has been made:-

“to allow the present I.A. and stay the operation of quarry No. 3 and 5 as well as operation of stone crusher be suspended immediately.”

14. However, considering the affidavit of the Deputy Director of Mines, Jajpur that a fresh report from Odisha Space Application Center (ORSAC) has been called for and **we have granted two weeks time to the Deputy Director of Mines to bring the same**

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on record through a fresh affidavit, we are not inclined to grant any interim order.

15. I.A. No.43/2025/EZ is rejected.

16. **List for final hearing on 17.09.2025”.**

Copy of the order dated 10/07/2025 passed by Hon’ble Tribunal is annexed here unto as **ANNEXURE-1.**

4. That the applicants along with the villagers made a public complaint to all the concerned authorities on dated 02/12/2024 and the same was sent through email on dated 03/12/2024 but as on date no action has been taken against the quarries that exists in the Bajabati Cluster serial No.-3.
5. That when the concerned authorities did nothing even after receipt of the complaint of the villagers, pursuant to that the present applicants have filed the present OA and on dated 23/01/2025 hon’ble Tribunal issued notice to all the respondents to file replies to the allegations raised by the applicants and directed all the respondents to file their counter affidavit within four weeks. That the Respondent 11 in their affidavit said that the entire issues is to be dealt by SEIAA Odisha.
6. That the 09/07/2025 Deputy Director of Mines Jajpur Circle (Respondent No. 15) filed one affidavit wherein he has attached one assessment report (page 425 onwards) wherein in the conclusion part it is categorically mentioned that *“The survey conducted on dated 22.02.2025 and the analysis revels that the excavation has exceeded the admissible depth of 6 meters and it is observed that the excavation has been carried out in the*

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"Mining Restricted Area" as mentioned in the approved mining plan (Ref. Plate No. IV) in respect to Bajabati Black Stone Quarry-3". It is further submitted that in the same report it is also clearly mentioned that *"The survey conducted on dated 22.02.2025 and the analysis reveals that the excavation has not exceeded the admissible depth of 6 meters, However, it is observed that the excavation has been carried out in the "Mining Restricted Area" as mentioned in the approved mining plan (ref. plate No IV) in respect to Bajabati Black Stone Quarry-5".* Despite of such a clear finding as on date no action has been taken against the violator and the lessee use to carryout mining operation daily basis, which also suggests the government authorities are favoring the lessee to carryout illegal mining in violation of Environmental Clearance conditions.

7. It is further submitted that Notice of the present matter has been issued on dated 23/01/2025, however as on date the state authorities failed to file the volume assessment report which will show the quantity of excavation done in the cluster in question.
8. It is not out of place to mention here that the Deputy Director of Mines Jajpur Circle (Respondent No. 15) on dated 27/01/2025 issued one letter to M/S TKS Consultancy Services (page 326) for Joint assessment of unauthorized extraction of minor minerals (black stone) from the safety zone

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of Bajabati BSQ-3 & Bajabati BSQ-5 under Tahasil Dharmasala of Jaipur district and again on dated 10/02/2025 issued another letter to file the assessment report(Page No.324), however as on date no such report has been filed by the respondent No. 15 which suggests the DDM is trying to delay the proceedings and also trying to encourage the lessee to carryout illegal mining in violation of Environmental Clearance conditions.

9. It is further submitted that again on dated 27/03/2025 the Deputy Director of Mines Jajpur Circle (Respondent No. 15) issued another letter to M/S TKS Consultancy Services (Page No. 438) to file the assessment report and the same is also not produced before the Hon'ble Tribunal as on date and the same suggests lackadaisical attitude of Respondent No.15 towards the Hon'ble Tribunal.
10. That the Deputy Director of Mines Jajpur Circle on dated 07/05/2025 issued one letter to the Chief Executive of Odisha Space Application Centre, (ORSAC) to check the authenticity of the report prepared by M/S TKS Consultancy Services and the ORSAC also confirmed the mining in restricted zone vide its letter dated 03/09/2025 (Page No. 497-498).
11. That after obtaining the confirmation from ORSAC the Deputy Director of Mines Jajpur Circle on dated 07/05/2025 (Page No. 499) issued one letter to the Member Secretary SEIAA, Odisha to take necessary action against the



lessee for violation of Environmental Clearance Conditions and Mining Plan conditions however as on date no action has been taken against the lessee for violation of Environmental Clearance conditions, which shows the SEIAA authorities are also supporting the lessee to violate the Environmental Clearance Conditions.

12. It is further submitted that on dated 03/09/2025 the Deputy Director of Mines Jajpur Circle issued one letter to M/S TKS Consultancy Services to provide "Assessment of Resource Position, including over-extraction beyond the permissible limit, if any, of Bajabati BSQ No.3 & Bajabati BSQ No.5 under Dharmasala Tahasil of Jajpur district.", however as on date no such report has been filed by the Respondent No.15.

13. It is not out of place to mention here that during pendency of the matter quarry permit of the Respondent No.14 expired on dated 12/10/2025 for both the quarries i.e Bajabati BSQ-3&5, however even after expiry of quarry permit the lessee use to extract stones from the quarry in question, photographs dated 22,24,25,31st of October 2025 of the quarry in question also suggests the lessee use to carry out mining after expiry of the quarry permit. Photographs dated 22,24,25,31/10/2025 is annexed here unto as **ANNEXURE-2.**



14. That the Hon'ble Tribunal while issuing notice to the respondents granted four weeks to file counter affidavit to the OA and the said period is over from 20/02/2025 but no Respondent except 11 and 15 has bothered to file their reply to the allegations raised by the applicants in the Original Application.

15. That the present application is filed seeking stay of operation in Bajabati BSQ-3 and 5 for the following grounds;

- i. On **dated 02/12/2024 villagers of Bajabati made a complaint** to all the concerned authorities regarding the illegal mining but as on date no action has been taken by the authorities.
- ii. **Mining within safety zone which violates the Environmental Clearance condition No. 2.16** which clearly states *“No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below:*
 - a. *7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan.*
 - b. *within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites,*



National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.

c. below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately; d) in the vicinity of natural /manmade archeological sites;” in the present case the lessee of Bajabati BSQ- 3 and 5 violates the above mentioned condition by operating the quarry in no mining zone.

iii. Use of explosives and its impact on the residential houses in the adjoining villages

That the lessee of Bajabati BSQ 3 and 5 is using explosive materials to loosen the stones from the hill for which the nearby residential houses developed cracks photographs also attached to the OA in page No. 133-135.

iv. Deep quarrying for depletion of ground water,

That due to the deep quarrying activity the ground water depletion situation has arisen in the area and the borewells were not functioning

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in the nearby area and the lessee is also dewatering the quarry in order to extract stones which also suggests that the lessee has already reached the ground water level. Copy of the photographs showing dewatering the quarry by using heavy water pump has already annexed to the OA in page No. 176-178.

v. Mining in violation of CPCB guideline

That the CPCB guideline clearly states that the mining should not take place within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc., but in the present case the lessee is operating the Stone quarry by violating the siting criteria of CPCB. It is further submitted that the EC letter also admits that there exist a village at a distance of 150 meter from the quarry.

16. It is further submitted that the State Pollution Control Board is a monitoring and regulatory body who use to regulate and monitor the compliance of the CTO and CTE issued by them but in the present case the SPCB

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(Respondent-6 &7) use to renew the CTO without verifying the compliance of previous granted CTO.

17.It is needless to state that the Deputy Director of Mines has issued the first mining permit in the month of September 2024 which is valid from **25-09-2024 to 24-12-2024**.

18. That the **first permit was expired on 24-12-2024** and thereafter the mining department has a duty / obligation to assess the quantity of stone extracted prior to grant of subsequent quarry permit but in the present case without assessing the quantum of quarry extraction the Deputy Director of Mines renewed the **quarry permit from 13/01/2025 to 12/10/2025** which clearly indicates the latches and failure to discharge his responsibility and further allowing the quarry operator to extract/operate the mines without ensuring the compliances of permit conditions/ Environmental Clearance conditions/ Consent To Operate conditions.

19.It is further submitted that the lessee was operating the quarry without having valid permit from the mining department photographs dated 27/12/2024 TO 09/01/2025 suggesting the lessee use to operate the quarry without valid permit. Copy of the photographs dated 27/12/2024 to 09/01/2025 suggesting the lessee use to operate the quarry without valid permit is annexed here unto as **ANNEXURE-3**.

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20. Similarly the SEIAA authority has also a duty to monitor the compliance of EC conditions which they have failed to do in the present case. That on dated 02/12/2024 a public complaint has made to the SEIAA authorities despite of that no inquiry has been made in respect of the allegations made in the public complaint and further no reply has been filed by SEIAA authority despite notice being issued on 23-01-2025 this also suggests the authority is not serious about the public complaint as well as order passed by Hon'ble NGT.

21. It is further stated that the project proponent is supposed to file quarterly environmental compliance report and as on date no such environmental compliance report has been filed by the project proponent of Bajabati BSQ 3 and 5 for which the EC is liable to be revoked for the breach of EC condition No. 2.23 which states that *“The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.”* But as on date no stringent action has been taken against the PP for non compliance of the EC condition therefore the approach of the SEIAA authority by abdicating its

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own responsibility may be taken seriously by Hon'ble Tribunal and the SEIAA authority may be show caused for the negligence/ failure to discharge its responsibility and violations of the directions of the Hon'ble Tribunal.

22. It is surprising to note that the minable quantity has not been reduced despite of reduction in mining lease area and for which the working area of the lease has been further reduced so it is surprise to find that the quantity of the minerals to be extracted have been fixed as same which is practically impossible and clearly non application of mind by the RQP who have prepared the Mining Plan as well as the approving authority Deputy Director of Mines.

23. That the DDM has filed one affidavit on dated 05/04/2025 which does not deal with the quantity of excavation and is absolutely an eye wash to delay the whole proceeding before this hon'ble Tribunal.

24. Since the mining operation continues despite of notice of this hon'ble tribunal and endangering the life and property of villagers, the mining operation should be stopped immediately.

25. Prima facie the quarry is operating in violation of CPCB guideline suggesting 200 meter minimum distance from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State



Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks. In the present case the following public roads are within 200 meter from the quarry,

Sl No.	Name of the Road	Distance from the Quarry
1	Nakpol- Mandia R&B road	Approximately 190.84 meter
2	Kanpur- Bajabati RD road	Approximately 200 meter
3	Village Road Bajabati	Approximately 115 meter
5	Idco Road	Approximately 96 meter

Copy of the google earth image suggesting the distance of the roads from the quarry is annexed here unto as **ANNEXURE-4**.

26. That one Snake bridge is within of 500 meter from the quarry area.
27. As per the EC condition No 2.16 quarry operation could not have taken place from the road and village hence SEIAA and DDM may be directed to take appropriate action including suspension of EC and suspension of mining operation till the issue of citing criteria is resolved. The applicant apprehends that the lessee of Bajabati BSQ 3 and 5 have extracted much stones beyond the permissible limit. That the quarry could not have operated

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however this could have been ascertained by the DDM who could have do so by assessing the quantum of extraction from the quarry. That the DDM has engaged one private consultancy agency to ascertain the depth of mining from 27/01/2025 and even after passage of more than 9 months no report has been produced by the DDM suggesting the mining authority is in collusion with the private respondents allowing the quarry to operate which legally could not have operate.

28. In view of the above apparent and grave violation relating to life and liberty of adjoining villagers the applicant prays for a immediate stay of operation of quarry no 3 and 5 as well as operation of stone crusher be suspended immediately.

PRAYER

That in view of the above mentioned paragraphs it is humbly prayed before this Hon'ble Tribunal to allow the present I.A and stay the operation of quarry No. 3 and 5 immediately till final disposal of the present OA .

PLACE; BHUBANESWAR

DATE- 31/10/2025

S. Pami *A. P. Dasgupta*

APPLICANT THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

IA NO-----2025

ORIGINAL APPLICATION NO 11 OF 2025

IN THE MATTER OF:

ARUNA KUMAR JENA AND OTHERS...

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS

AFFIDAVIT

31 Oct 2025

I, Subash Chandra Jena, S/o- Sukadev Jena, Aged about 61 years, At - Kanpur, Po-Thannual, Dist- Jajapur, Pin- 755024,do hereby solemnly affirm, and declare as under:

1. That I am one the applicants in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit with the I A and the same is true and correct and is drafted on my instruction.

p Subash ch jena

DEPONENT

VERIFICATION

Verified on this 31 OCT 2025 day of2025 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By Advocate *Advocate*

p Subash ch jena

DEPONENT

The above named deponent(s) being duly identified by S.P. Jena Advocate 31 Oct 2025 appears before me S.P. Jena on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.

S.P. Jena
NOTARY
OF ODISHA
BHOUBANESWAR
REGD. NO. N-88/2012
Mob No-7978581217



Item No.06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.11/2025/EZ
(I.A. No.43/2025/EZ)

Aruna Kumar Jena & Ors.

Applicant(s)

Versus

State of Odisha & Ors.

Respondent(s)

Date of hearing: 10.07.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate a/w
Mr. Ashutosh Padhy, Advocate (in Virtual Mode)

For Respondent(s): Mr. Bimbisar Dash, AGA for R-1 to 5, 9, 10 & 15,
State Respondents (in Virtual Mode),
Ms. Papiya Banerjee Bihani, Advocate for R-6 & 7
(in Virtual Mode),
Ms. Rashhmi Singhee, Advocate for R-8 (in Virtual Mode),
Ms. Anamika Pandey, Advocate for R-11 (in Virtual Mode),
Mr. Gigi George, Advocate for R-12 (in Virtual Mode),
Ms. Vastvikta Bhardwaj, Advocate for R-14 (in Virtual Mode),
Mr. Sibojyoti Chakrabarti, Advocate for R-17

ORDER

1. Mr. Sankar Prasad Pani, learned Counsel assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) for the Applicants.
2. Affidavit dated 24.05.2025 has been filed by the Respondent No.17, Central Pollution Control Board; the same is taken on record.
3. Affidavit dated 18.06.2025 has been filed by the Respondent No.16, Director General of Mines Safety, Government of India; the same is taken on record.
4. Reply affidavit dated 08.07.2025 has been filed by the Respondent Nos.6 and 7, State Pollution Control Board, Odisha; the same is taken on record.

5. Affidavit dated 09.07.2025 has been filed by the Respondent No.14, Agrawal Infrabuild Private Limited; the same is taken on record.
6. Affidavit dated 09.07.2025 has been filed by the Respondent No.15, Deputy Director of Mines, Jajpur; the same is taken on record. In paragraph no.4 of this affidavit, it is mentioned that the Chief Executive, Odisha Space Application Center (ORSAC) has been requested by the Mining Officer, Jajpur District to check the authenticity of the report submitted by M/s. TKS Consultancy Services vide Letter No.2787, dated 07.05.2025 and his report is still awaited.
7. We, therefore, direct the Deputy Director of Mines, Jajpur to file fresh affidavit bringing on record the report of the Odisha Space Application Center (ORSAC).
8. Mr. Sibojyoti Chakrabarti, learned Counsel files Vakalatnama on behalf of the Respondent No.17, Central Pollution Control Board; the same is taken on record.
9. Ms. Rashhmi Singhee, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.8, State Environment Impact Assessment Authority (SEIAA), Odisha, states that the Respondent No.8 has filed affidavit. We are informed by the Office of the Tribunal that the same has been put to defect as some documents are in vernacular (Oriya) language. Learned Counsel shall remove the defect and re-e-file the affidavit within one week after service upon the Counsel for the Applicants as well as the other Counsel for the Respondents.
10. Mr. Gigi George, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.12, Central Ground Water Board, prays for and is granted two weeks time for filing counter-affidavit.

11. Mr. Bimbisar Dash, learned Additional Government Advocate appearing (in Virtual Mode) is holding brief of Mr. Debashis Tripathy, learned Additional Government Advocate who appears on behalf of the Respondent Nos.1 to 5, 9, 10 and 15, State Respondents, Government of Odisha.
12. All the learned Counsel for the Respondents shall share their E-mail IDs in the chat-box of virtual proceedings within 24 hours so that all the affidavits may be exchanged among themselves.

I.A. No.43/2025/EZ

13. Mr. Sankar Prasad Pani, learned Counsel for the Applicant is pressing his I.A. No.43/2025/EZ wherein the following prayer has been made:-

“to allow the present I.A. and stay the operation of quarry No. 3 and 5 as well as operation of stone crusher be suspended immediately.”

14. However, considering the affidavit of the Deputy Director of Mines, Jajpur that a fresh report from Odisha Space Application Center (ORSAC) has been called for and we have granted two weeks time to the Deputy Director of Mines to bring the same on record through a fresh affidavit, we are not inclined to grant any interim order.
15. I.A. No.43/2025/EZ is rejected.
16. **List for final hearing on 17.09.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 10, 2025,
Original Application No.11/2025/EZ
(I.A. No.43/2025/EZ)
OM

PHOTOGRAPH DATED 22/10/2025 OF BAJABATI BSQ-3 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025.



Bajabati, Odisha, India 
Q475+xv3, Bajabati, Odisha 755024, India
Lat 20.762802° Long 86.108667°
22/10/2025 01:10 PM GMT +05:30

 GPS Map Camera

PHOTOGRAPH DATED 24/10/2025 OF BAJABATI BSQ-3 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025



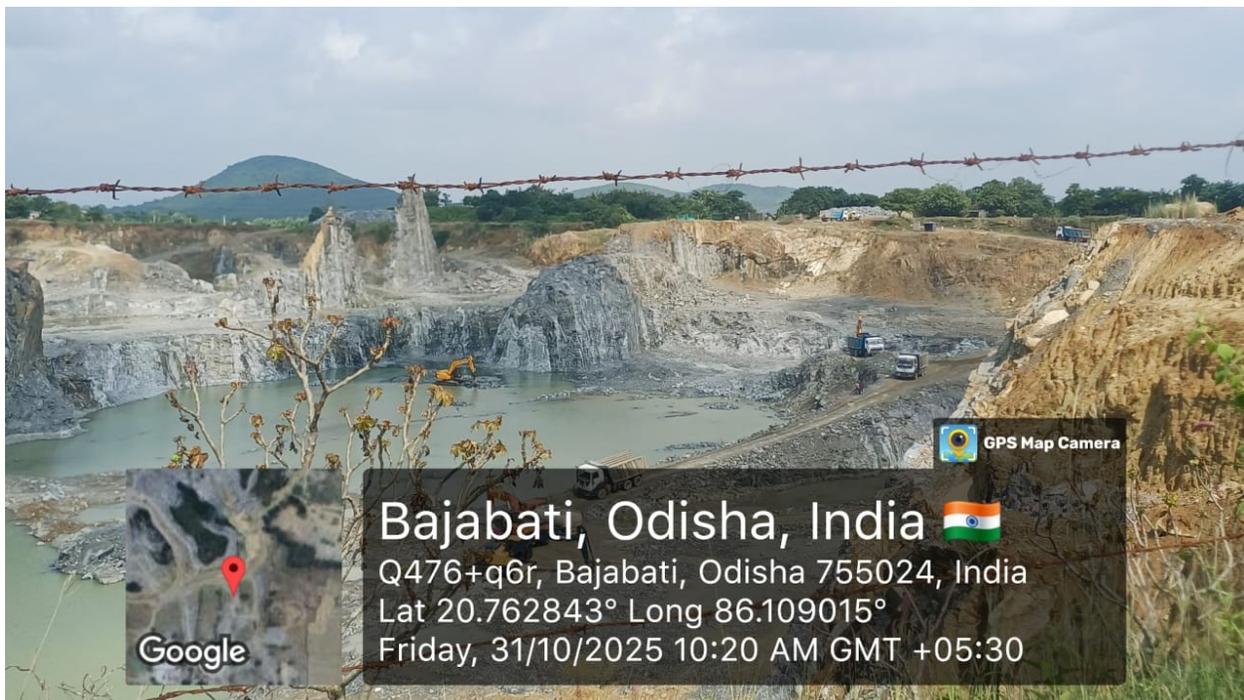
PHOTOGRAPH DATED 24/10/2025 OF BAJABATI BSQ-3 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025



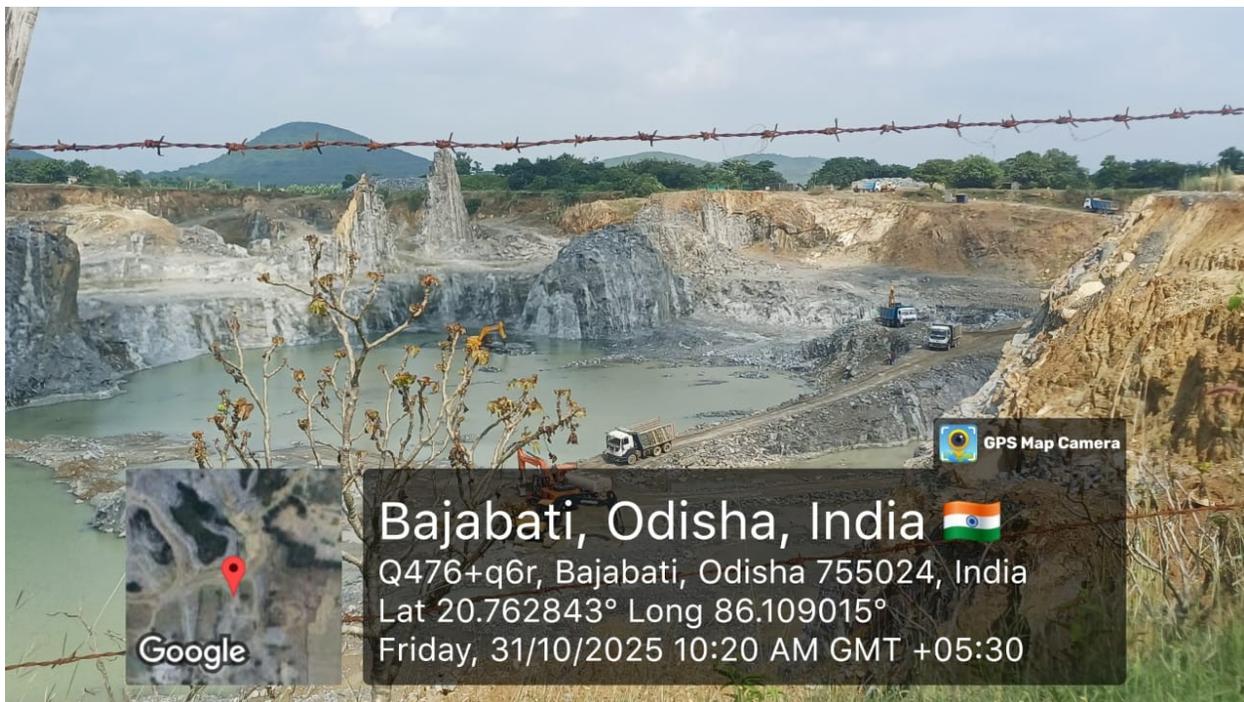
PHOTOGRAPH DATED 25/10/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025



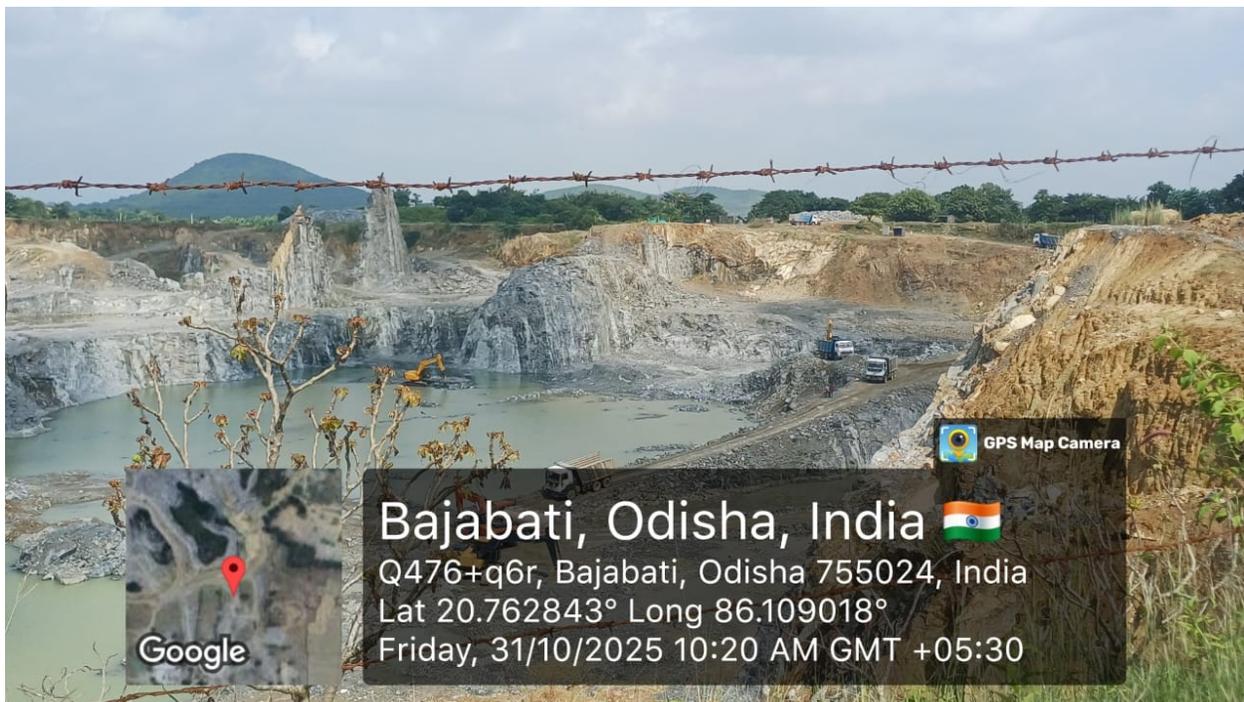
PHOTOGRAPH DATED 31/10/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025



PHOTOGRAPH DATED 31/10/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025



PHOTOGRAPH DATED 31/10/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 12/10/2025



PHOTOGRAPH DATED 27/12/2024 TO 09/01/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 24/12/2024 AND SUBSEQUENTLY RENEWED OF DATED 13/01/2025



PHOTOGRAPH DATED 27/12/2024 TO 09/01/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 24/12/2024 AND SUBSEQUENTLY RENEWED OF DATED 13/01/2025









PHOTOGRAPH DATED 27/12/2024 TO 09/01/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 24/12/2024 AND SUBSEQUENTLY RENEWED OF DATED 13/01/2025



PHOTOGRAPH DATED 09/01/2025 OF BAJABATI BSQ-3&5 SUGGESTS THE LESSEE USE TO OPERATE THE QUARRY EVEN AFTER EXPIRY OF QUARRY PERMIT i.e. ON DATED 24/12/2024 AND SUBSEQUENTLY RENEWED OF DATED 13/01/2025

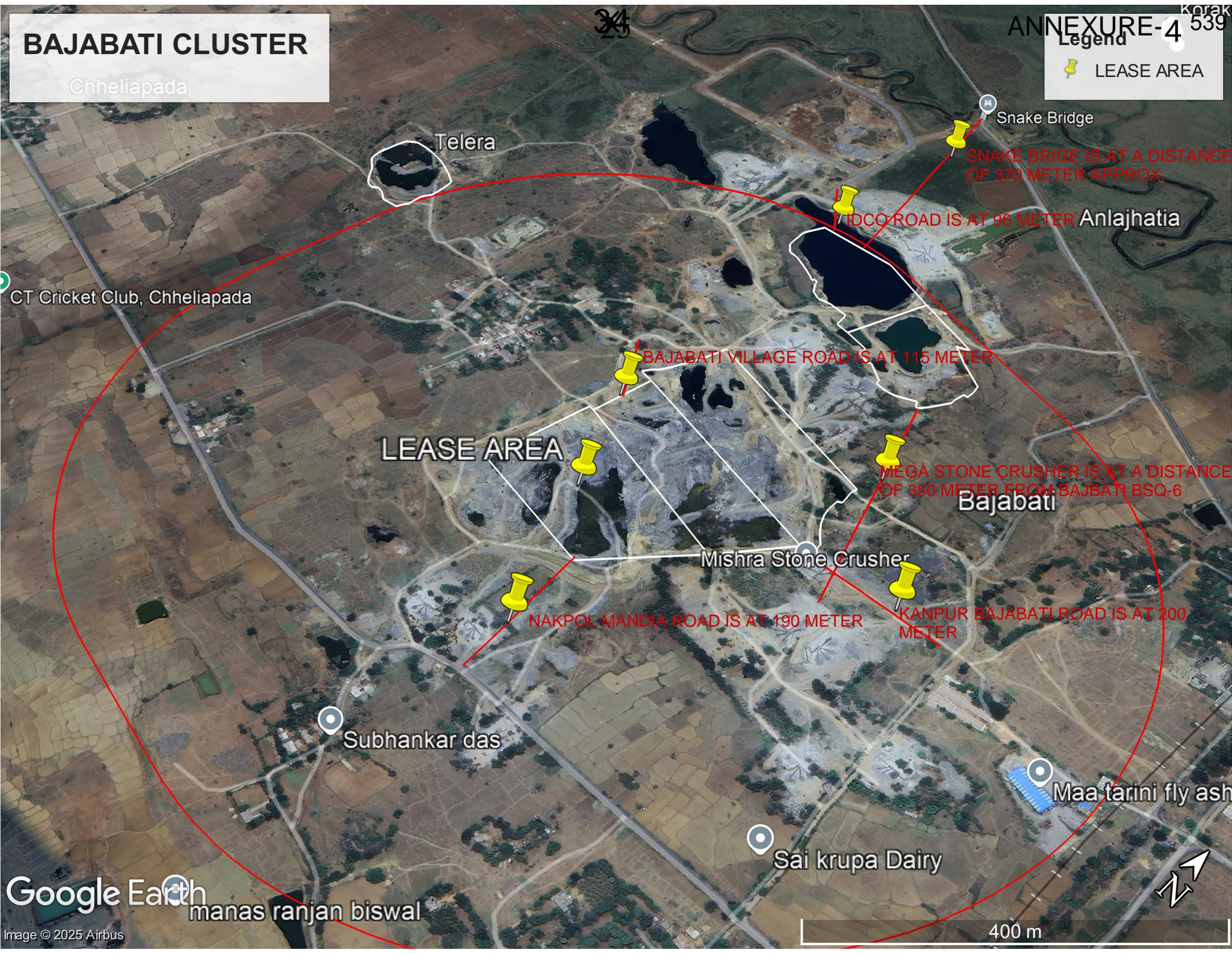


BAJABATI CLUSTER

Chheliapada

ANNEXURE-4
Korak 539

Legend
📌 LEASE AREA





Sankar Pani <sankarprasadpani@gmail.com>

IA FILED IN OA 11/2025, NGT-EZ

1 message

Sankar Pani <sankarprasadpani@gmail.com> Sat, Nov 1, 2025 at 1:51 PM
To: Anamika Pandey <legumjure@gmail.com>, Papiya Banerjee Bihani <pbanerjeebihani@gmail.com>, Rashmi Bothra <rashmibothra24@gmail.com>, officeoframanyadav@gmai.com, gigicgeorge.adv42@yahoo.in, Ashok Prasad <Ashokadvhc@gmail.com>, Sibojyoti Chakrabarti <subho.advocate@gmail.com>, adv.adityaaa@gmail.com

Dear Sir/Madam, please find a copy of the IA filed by Applicant in OA 11 of 2025.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani



BAJABATI IA.pdf
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